To
The Liquidator

[Name of the Liquidator]
[Address as set out in the public announcement]

From
[Name and address of the registered office and principal office of the financial creditor]

Subject: Submission of proof of claim in respect of the liquidation of [name of corporate debtor] under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

[Name of the financial creditor] hereby submits this proof of claim in respect of the liquidation of [name of corporate debtor]. The details for the same are set out below:

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<tbody>
<tr>
<td>1.</td>
<td><strong>NAME OF FINANCIAL CREDITOR</strong> (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS® OF ALL THE PARTNERS OR THE INDIVIDUAL)</td>
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<td>2.</td>
<td><strong>ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.</strong></td>
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<td>3.</td>
<td><strong>TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)</strong></td>
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<td>4.</td>
<td><strong>DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED</strong></td>
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<tr>
<td>5.</td>
<td><strong>DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT</strong></td>
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<td>6.</td>
<td><strong>DETAILS OF HOW AND WHEN DEBT INCURRED</strong></td>
</tr>
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<td>7.</td>
<td><strong>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</strong></td>
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<td>8A.</td>
<td><strong>WHETHER SECURITY INTEREST RELINQUISHED</strong></td>
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</table>
9. **DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR**

10. **DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR’S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED**

11. **LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.**

   (i)
   (ii)
   (iii)

Signature of financial creditor or person authorised to act on his behalf
(please enclose the authority if this is being submitted on behalf a financial creditor)

Name in BLOCK LETTERS

Position with or in relation to creditor

Address of person signing

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

**AFFIDAVIT**

I, [name of deponent], currently residing at [address of deponent], do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, that is, the _______ day of ________ 20____ and still is, justly and truly indebted to me [or to me and [insert name of co-partners], my co-partners in trade, or, as the case may be] in the sum of Rs. ________ for …….[please state consideration].

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

   [Please list the documents relied on as evidence of debt and of non-payment.]

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.

4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

   [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim.]

Solemnly, affirmed at __________________________ on __________________________ day, the ___________ day of __________ 20____

Before me,

Notary / Oath Commissioner.

Deponent's signature.
VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para__to__ of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at_________ on this_________ day of_________ 201_.

Deponent's signature.